

[Shrimati Jahanara Jaipal Singh.]

of India dated the 28th May, 1966.

- (iii) The Aircraft (Third Amendment) Rules, 1966, published in Notification No. G.S.R. 1112 in Gazette of India dated the 16th July, 1966. [Placed in Library. See No. LT-6854/66].

NOTIFICATION UNDER KERALA GOVERNMENT LAND ACQUISITION ACT

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shyam Dhar Misra): I beg to lay on the Table a copy of Notification S.R.O. No. 278/66 published in Kerala Gazette dated the 26th July, 1966, making certain amendments to the Kerala Land Assignment Rules, 1964 under sub-section (3) of section 7 of the Kerala Government Land Assignment Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-6855/66].

12-56 hrs.

**PUBLIC ACCOUNTS COMMITTEE
FIFTY-SIXTH REPORT**

Shri Morarka (Jhunjhunu): I beg to present the Fifty-sixth Report of the Public Accounts Committee on Government's reply to paragraphs 4-39 to 4-52 of their 50th Report (Third Lok Sabha) in so far as they refer to the then Secretary of the Departments of Iron and Steel.

Shri Hari Vishnu Kamath (Hoshangabad): On a point of clarification. The Report just presented is the 50th Report. Yesterday we had discussed the 55th Report. This is the 56th Report. We do not know the exact contents, but it is mentioned here 'in so far as they refer to the then Secretary of the Department of Iron and Steel'.

Yesterday in spite of your direction which, I am sure, applied to all sides of the House, this side and that side . . .

An hon. Member: No?

Shri Hari Vishnu Kamath: What does he mean? Who says 'No' I would like to know. He has no right to be in the House then.

Your direction which applied to the entire House was that nothing outside the 55th Report should be taken into consideration. Now, the statement by the Prime Minister yesterday arose out of a certain recommendation or proposal or suggestion made by the PAC in their 50th Report. An inquiry has now been ordered into matters arising out of what are contained in the 50th Report of the PAC. Today the 56th Report is before us. We would like to know first of all—this is for your ruling—whether the Prime Minister's announcement that an inquiry would be ordered into the matters mentioned in the 50th Report was in consonance with the directive you had given earlier or whether it was out of order. Secondly, now that this Report has also come, whether the scope of the inquiry that was announced by the Prime Minister yesterday would be confined to matters arising out of the 50th Report only or also the observations that have been made and the facts referred to by the PAC in their 55th Report and today in their 56th Report.

Mr. Speaker: No. I would not ask. That is not relevant here.

Shri Hari Vishnu Kamath: What is not relevant? Everything is before us.

Mr. Speaker: Shri Subramaniam.

Shri S. M. Banerjee (Kanpur): On a point of submission. Will you allow a discussion on the 56th Report?

Mr. Speaker: I do not promise anything.

Shri S. M. Banerjee: You should allow a discussion on this.

Mr. Speaker: If such questions are put, I cannot answer. There ought to be some limit. Shri Subramaniam.